



presents

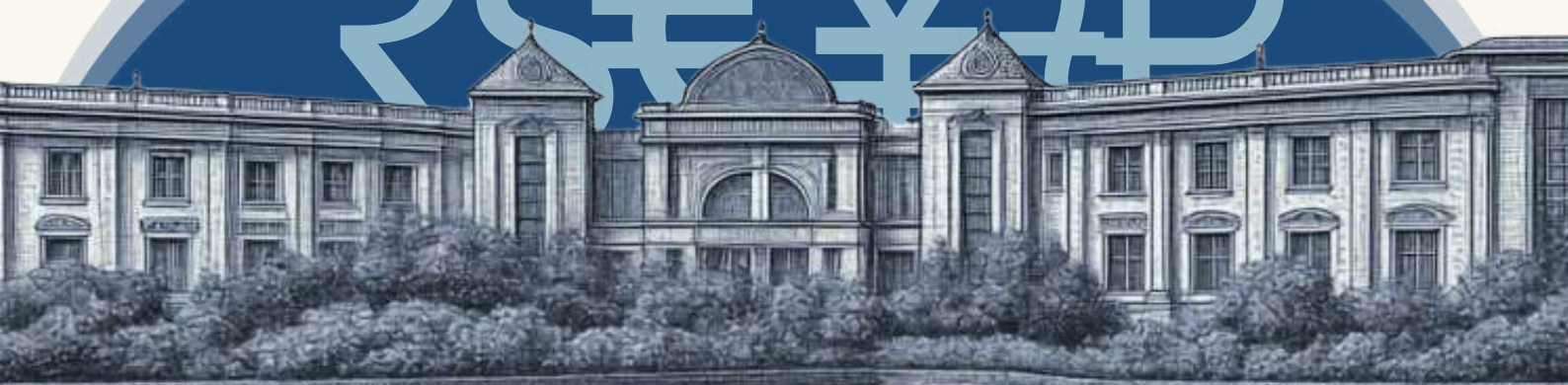
4TH CARCIL- CNLU NATIONAL CONFERENCE ON SECURITIES LAWS, 2026

AS A PART OF CNCF'26



3RD SEPTEMBER, 2026

रक्षा



ABOUT CNLU

Chanakya National Law University (CNLU) was established in the year 2006 with an altruistic aspiration of serving society by disseminating high quality legal education and legal awareness. CNLU has garnered a pan-India reputation as a stellar institution for legal research and education. CNLU strives to provide opportunities for students and research scholars to enhance their knowledge, practical nuances and research skills through conferences, capacity building series, guest lectures on contemporary issues revolving in collaboration with Central & State Statutory Bodies, Think Tanks and Research Centres, other National and State Educational Institutions, Law Firms, Trade Association, among others. These academic and legal discourse on contemporary, relevant topics is one of the essential aspects of learning to attain proficiency in the legal field.

ABOUT CARCIL

The Centre for Advanced Research on Corporate and Insolvency Laws (CARCIL) is a Centre of Excellence to facilitate the highest standards of research in Corporate Law, Governance, Insolvency, and Allied Laws in India. The Centre aims to provide a platform to carry out research projects, organise academic workshops, lectures, and conferences, conduct faculty development programs etc., and work towards the advancement of Corporate and Insolvency Laws in India. CARCIL is committed to fostering an environment that encourages intellectual curiosity, critical thinking, and innovative ideas.



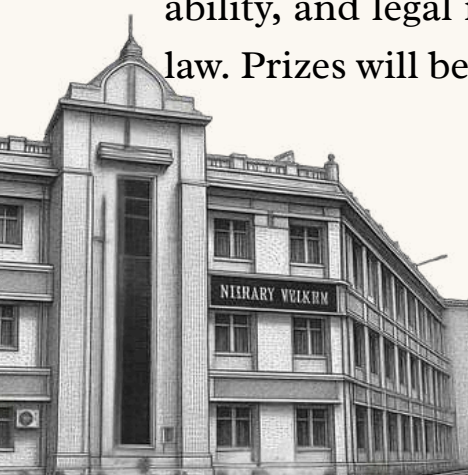
ABOUT 4TH CCNC

The 4th CNLU-CARCIL National Conference on **Securities Laws** builds upon the success of its previous editions and serves as a platform for engaging with **contemporary developments** in India's securities and capital markets framework. The Conference is designed to facilitate discussions on regulatory trends, market dynamics, investor protection, and emerging challenges in securities law.

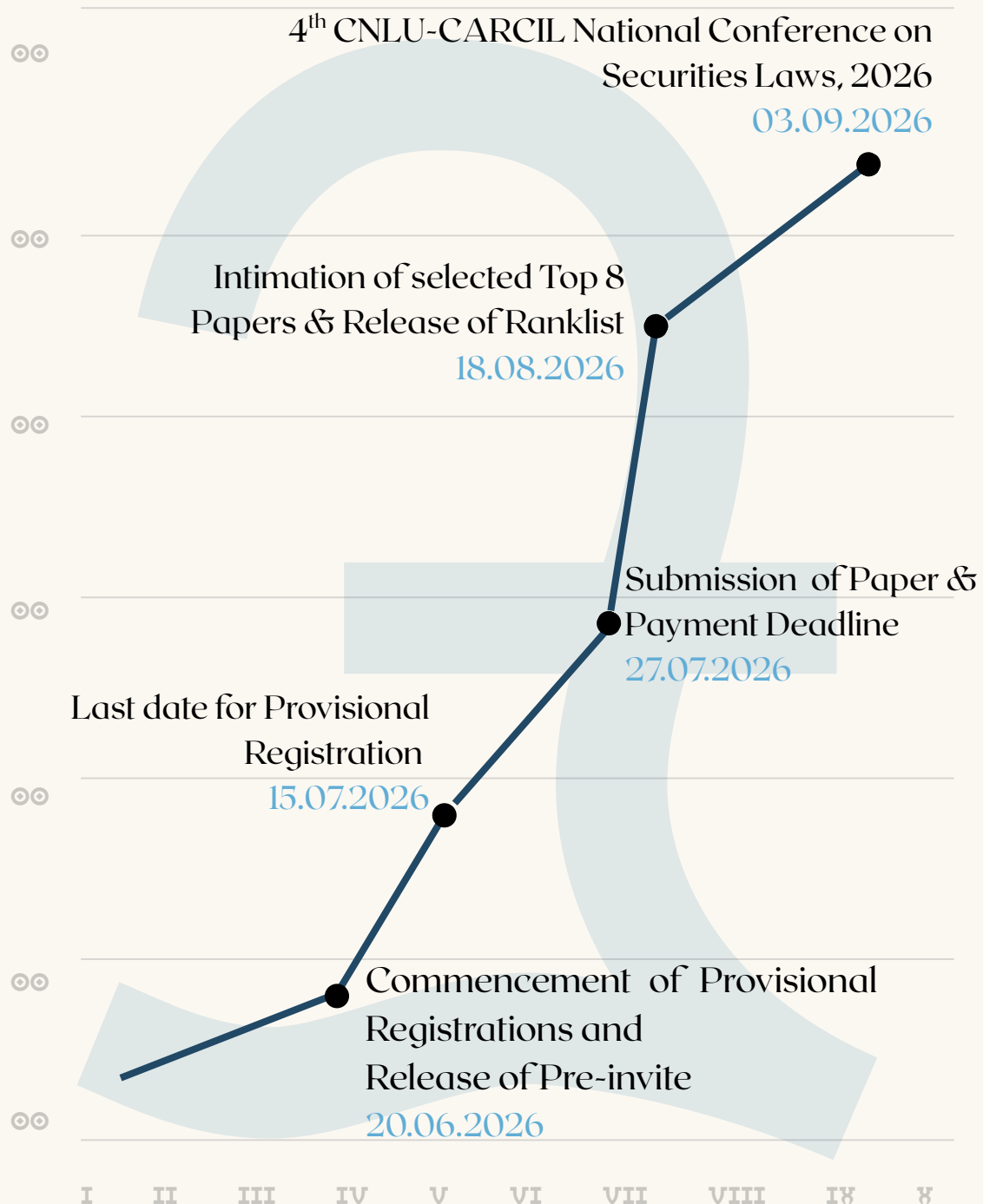
The Conference will be conducted in a **two-phase format**. In the first phase, participants will be required to submit original and unpublished research papers within the **prescribed timeline**. Participants are required to register with an initial fee. Based on evaluation, the top 8 participants will qualify for the final phase.

The shortlisted participants will advance to the final stage, to be held on campus, where they will present their papers before **expert panels** and engage in discussions on contemporary issues in securities and capital markets law. Selected participants will be required to complete further registration for the advanced rounds. The offline presentations are scheduled for **03rd September 2026**.

The Conference is designed to assess **research aptitude**, analytical ability, and legal reasoning in the field of securities and capital markets law. Prizes will be awarded, along with other recognitions.



SCHEDULE FOR CCNC



THEME

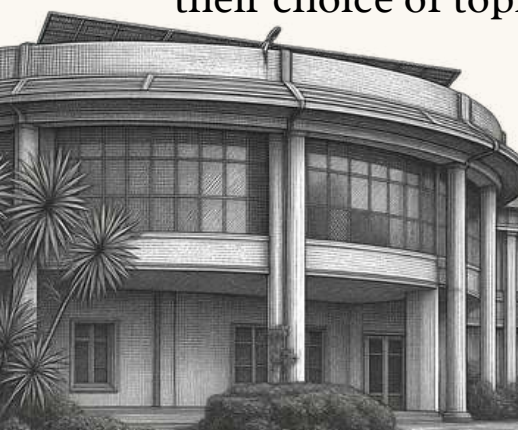
“THE METAMORPHOSIS OF CAPITAL MARKETS IN THE DIGITAL AGE”

1. The New Architecture of Securities Regulation under the Securities Markets Code
2. Enforcement, Investigations, and Regulatory Adjudication in Modern Securities Markets
3. Intermediaries, Investment Schemes, and the Evolving Gatekeepers of Capital Markets
4. Market Infrastructure Institutions and Systemic Stability in Securities Markets
5. Securities Trading, Derivatives Regulation, and Market Innovation
6. Dematerialisation, Depositories, and Digital Securities Ecosystems
7. Listing Regulation, Corporate Disclosures, and Access to Capital
8. Investor Protection, Market Abuse, and the Future of Market Integrity
9. Regulatory Powers, Appeals, and Judicial Oversight under the Securities Markets Code
10. Transitional Provisions, Harmonisation, and the Road Ahead for Securities Regulation
11. Armed Conflicts, Geopolitical Risks, and the Resilience of Capital Markets: Regulatory Responses to Global Economic Disruptions
12. REITs, InvITs, and the Financialisation of Real Assets: Emerging Regulatory Challenges

The above mentioned themes are Indicative and therefore, the list of sub-themes is not exhaustive

SUBMISSION GUIDELINES

- Abstracts should not exceed 350 words and the author(s) are required to submit the abstract within their manuscript at the time of final submission.
- The length of the full manuscript shall be 3000-5000 words (excluding footnotes and references).
- The footnoting style shall be Bluebook: A Uniform System of Citation (21st Edition).
- Co-authorship is limited to a maximum of two authors.
- Manuscript must be original and not yet published.
- The manuscript shall be in English language only, and the similarity index should not be above 10% after utilising the necessary filters.
- The author(s) bear sole responsibility for the accuracy of facts, opinions and views stated in the manuscript.
- The author(s) shall refrain from submitting the manuscript elsewhere during the pendency of the review process.
- The name(s) of the author(s) or institution must not be mentioned anywhere in the body of the submission.
- The payment of registration fees is mandatory for all the author(s).
- The participants are required to fill out the registration form and select their choice of topic/ theme from the proposed themes.



FORMATTING GUIDELINES

- The content should be written in Times New Roman with a font size of 12.
- The font size of the heading and any sub-headings should be 14.
- The line spacing should be maintained at 1.5.
- The content of the writing should be Justified.
- The main heading as well as the sub-heading should be center aligned.
- The footnotes shall be in Times New Roman with a font size of 10.
- The line spacing for the same should be maintained at 1 with Justified alignment.

ELIGIBILITY

We invite students from recognized law and management universities, academicians, practicing lawyers, and subject matter experts with a keen interest in the dynamics of security laws and related themes.



REGISTRATION DETAILS

The author(s) shall register for the paper presentation through the provisional registration form before the registration deadline.

Click on the link below or scan the QR Code for the provisional registration form-

<https://forms.gle/niecNTBtLexC6oB66>



REGISTRATION FEE

Students and Research Scholars	Rs. 2000/-
Students and Research Scholars (with a Co-Author)	Rs. 3500/-
Academicians & Professionals	Rs. 3500/-
Academicians & Professionals (with a Co-Author)	Rs. 6000/-
Foreign Students & Research Scholars	USD 40/-
Foreign Students & Research Scholars (with a Co-Author)	USD 70/-
Foreign Academicians & Professionals	USD 70/-
Foreign Academicians & Professionals (with a Co-Author)	USD 110/-



FEE PAYMENT DETAILS

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